

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 17th day of May, 2004.

Original Application No. 1084 of 1998.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. S.K. Hajra, Member- A.

Harishanker S/o Sri Hari Govind Ram
R/o 1428-A Plant Depet Colony, Mughalsarai, Varanasi.

.....Applicant

Counsel for the applicant :- Sri S.K. Dey
Sri S.K. Mishra

V E R S U S

1. Union of India through the General Manager,
E. Rly., Calcutta-1.
2. The Chief Personnel Officer, E. Rly., Calcutta- 1.
3. The Chief Works Manager, E. Rly.,
Plant Depet, Mughalsarai.
4. Sri Surya Nath Mishra, Office Superintendent Gr. I,
Plant Depet, Mughalsarai.

.....Respondents

Counsel for the respondents :- Sri A.V. Srivastava

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

The applicant herein is aggrieved by the order dated 01.04.1992 which reads as under :-

"Sri Hari Shankar (SC) promoted as OS Gr. II vide office order No. 184/E dated 06.07.87 against Roster point No. 14 in excess of the percentage will rank his seniority in O.S Gr. II in scale of Rs. 1600-2660 (RP) on the basis of his seniority in his substantive post of Head Clerk in scale Rs. 1400-2300 (RP) as per decision in the representation of Sri S.N. Mishra OS Gr.II. communicated by CPO/CCC vide his letter No. E-1023/EL/ER/ Clerk dated 6th March,92 interms of his earlier No.

Re

E-740/0/Ruling/Pt.I dated 27.02.1989.

Seniority list will be deemed as rectified accordingly."

2. Learned counsel for the applicant submits that aggrieved by order dated 01.04.1992 the applicant preferred representation, a copy of which has been annexed as Annexure-5. The grievance of the applicant, submits learned counsel, is that the competent authority has failed to decide the said representation. Learned counsel accordingly submits that Chief Personnel Officer, E. Rly., Calcutta (Respondent No. 2) may be directed to consider and dispose of the representation (Annexure-5) by means of a reasoned order. We are of the view that the request made by the learned counsel is just and reasonable.
3. Accordingly the O.A is disposed of with direction to C.P.O, E.Rly., Calcutta (Respondent No. 2) to consider and decide the representation of the applicant by means of a reasoned order to be passed and communicated to the applicant within a period of 4 months from the date of receipt of a copy of this order.
4. There will be no order as to costs.

Sampi Kanlay
Member - A.

D.B.
Vice-Chairman.

/Anand/